



Regional Office
Madhya Pradesh Pollution Control Board
Housing Board Colony, Deen Dayal Nagar, Gwalior (M.P.)
E-mail : romppcb_gwalior@rediffmail.com, Ph. : 0751-2472020



No/ 5945 /RO/PCB/Gwl. 2020

Gwalior, Date 01/09/2020

To,

Hon'ble National Green Tribunal,
Central Zonal Bench, Bhopal

Sub. : Submission action taken report in compliance of Hon. order dated 09/07/2020
in the matter O.A. No. 38/2020 (CZ)-reg.

Ref. : H.O. letter no. 547 dated 14/07/2020.

Respected Sir,

As directed by Hon'ble National Green Tribunal, a joint committee consisting of CMHO, Dist. Hospital Bhind, Mining Officer, Collector Office, Dist. Bhind, Labor Officer, Labor Department, Malanpur, Dist. Bhind & Regional Officer, Madhya Pradesh Pollution Control Board, Gwalior has carried out joint inspection of the site in question on 09/07/2020 & the same report along with the photographs of site is being enclosed herewith in compliance of Hon'ble Tribunal's order dated 09/07/2020 of said matter.

Enclosure: As above

(N. P. Singh)

Regional Officer, Gwalior
on behalf of M. P. Pollution Control Board

JOINT INSPECTION REPORT

REF. : Hon'ble NGT Central Zonal Bench, Bhopal, order dated 09.07.2020 in O.A. no. 38/2020 (CZ) Dinesh P Rajbhar v/s Ministry of Environment Forest & Climate Change & Others

With reference to order dated 09th July 2020 of the Hon'ble Green Tribunal passed in O.A. No. 38/2020 (CZ) a joint committee comprising Mining Officer of behalf of Dist. Magistrate/Collector Bhind, Chief Medical & Health Officer Bhind, Regional Officer, M. P. Pollution Control Board, Gwalior & Labor Inspector on behalf of In-charge Labor Department, Malanpur, Dist. Bhind conducted an inspection of the area in the question on 28th August 2020. The joint committee has attend all issues as mentioned below in order to Hon'ble NGT.

1. Validity of Environmental Clearance (EC);
2. Compliance of condition to operate;
3. Factum of death of the citizen and reason with evidence;
4. Number of houses where there are cracks and the reason;
5. Air and sound quality of the area;
6. Existence of dust and its effect on human body;
7. At the discretion of District Magistrate, the applicant may also be called to participate in the inspection and may be heard;
8. District Magistrate/Collector to look into the matter personally and take remedial measures immediately.

Observations :

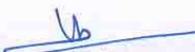
The committee visited the site in question located village Nake Ka Pura, Tah. Gohad, Dist. Bhind. Panchnama of site in question has prepared at the time of inspection is enclosed herewith as **Annexure-1**.

In reference to complaint of village Nake Ka Pura following observations were made :

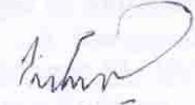
Name of Mine	: Village Dang Sarkar, Tah. Gohad, Dist. Bhind
Location	: Khasra No. 834 & 835
Area of Lease	: 3.9 Hectare
Lease Status	: Mining Department, Govt. of M.P. has allotted said lease to M/s Jwala Sangthan Awam Samaj Kalyan Samiti, Chairman, Shri Atish Jatav.
Validity of Lease	: 06/06/2014 to 05/06/2024
Environmental Clearance	: Dist. Environmental Assessment Authority (DEIAA), Bhind has granted environmental clearance for mining of stone bolder-100000 cubic meter/annum on dated 11/07/2017 enclosed as Annexure-2 .
Consent Status	: M.P.P.C.B. has granted air & water consent & its valid upto 31/10/2020.
Name of Crusher	: M/s Dilip Buildcon Limited
Location	: Survey NO. 837/1, 837/2, 839, 838, 840, 841, 842, 1197, Vill. Dang Sarkar, Tah.-Gohad, Dist. Bhind
Consent Status	: M.P.P.C.B. has granted air & water consent & its valid upto 14/01/2021.

Observations Record	<p>: M/s Dilip Buildcon Limited not having own lease. Company has made agreement with M/s Jwala Sangthan Awam Samaj Kalyan Samiti, Chairman, Shri Atish Jatav (lease) for excavation of stone bolder.</p> <ul style="list-style-type: none"> • Cracking of walls in any house not observed. • No problem observed in sleeping of villagers. • Emission of dust & smoke from mines & crusher even not observed in Naka Ka Pura during observation. • Violation of rights of common citizens not observed. • Team of M.P.P.C.B. visited & monitored the site who mentioned in their report that the compliance of condition to operate found satisfactory & noise and air pollution of mine & crusher even vill. of Naka Ka Pura found well within prescribed norms enclosed as per Annexure-3. • Report of Block Medical Officer, C.H.C., Gohad, Dist. Bhind enclosed as per Annexure-4, mentioned that death of any person due to lungs & respiratory diseases of vill. Naka Ka Pura not found since last one year.
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Recommendations : In light of above issues as raised in complaint not found true. Committe has prepared a panchnama of site. Complainer's son has also made sign in panchnama. Dilip Buildcon Limited (DBL) excavated mine who having valid environmental clearance. Compliance condition to operate as reported team of M.P.P.C.B. was found satisfactory during visit time. Factum of death of citizens since last one year not found correct mentioned as above. Cracks of wall in any house not found. Air & sound quality of area found well within limit. Even committee not observed dust emission during visit time. A camp was organized by Block Medical Officer of C.H.C. Gohad, who has not observed any bad effect on human body due to dust emission. In the last committee have observed the most of questions as raised in complaint not found correct at site. Hence the above observations are submitted in compliance Hon'ble Tribunal's order dated 09/07/2020.


(Mining Officer)
Collector Office
Dist. Bhind


Labor Officer
Labor Department,
Malanpur
Dist. Bhind


Regional Officer
M. P. Pollution
Control Board,
Gwalior


Chief Medical &
Health Officer,
Dist. Hospital,
Bhind

हम पंचायत पंचनामा लिख देते हैं कि आज दिनांक 28.08.20 को क्षेत्रीय अधिकारी मध्य प्रदूषण नियंत्रण बोर्ड खालिबर, प्रम पदवीकी माननपुर भिठ एवं स्थानीय अधिकारी जिला भिठ मध्य प्रदूषण के ग्राम उंग सरदार में माननीय अधिकारी मुख्य बैच भोपाल के प्रकरण नम्बर 38/2020 में पारित आदेश दिनांक 09.07.2020 के अनुपालन में मैसर्स दिलीप विल्डकॉन लिमिटेड द्वारा की जा रहे स्थान सैंडिफोर्स के जाल नाचे कापुरा (बंजारे कापुरा) उंग सरदार का स्थल निरीक्षण ग्रामवासी के साथ किया गया। निरीक्षण में ग्राम वालों के भवन में कोई प्लार का होना नहीं मिला है। ग्रामीण जनता काय बताया कि बिगत एक वर्ष के भीतर कोई व्यक्ति की मृत्यु नहीं हुई है। ग्रामीणों ने रात में सोने जैसी धरना को मन्सूर करने के संचालन से हम ग्रामीण जनता के कोई आपत्ति नहीं है। शिडफतहता की पर नोके पराधीनता सत्य होना ही पाई है। अतः हम सबसे अपनी सहमति के साथ पंचनामा लिख दिया जो भावीय में काम आवे।

पंचनामा मेरे
बाप दिलीप राम
28.08.2020

112001
माननपुरा स्थल
बंजारे कापुरा

श्री रविंद्र
श्री शरदेंद्र
श्री शरदेंद्र
श्री वीरवर्धन
श्री बंजारे कापुरा

श्री रविंद्र
श्री भवराजेंद्र श्री राम शर्मा
बंजारे कापुरा

श्री रविंद्र
श्री राजेश
श्री राजेश पुत्र श्री चन्द्रशाम
बंजारे कापुरा / शंकरापुरा

Falgun
Ms. Shind
28/8/2020

श्री रविंद्र
श्री सुभाषी श्री अमरा शर्मा
दिलीप शर्मा कापुरा

29/8/20
R.O. M.P.P.B
G.M.P.

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DISTRICT ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
(DEIAA) BHIND (M.P.)

LETTER NO. 3434 /DEIAA/2017
Bhind, Date

To

Jwala Sangthan avam Samaj Kalyan Samiti
Adhyaksh Shri Ateesh Jatav
Ward No.18, Bhind Road, Gohad Chouraha
Tehsil Gohad, District Bhind (M.P.)

Sub:- **DEIAA Application No.48/16-17** Prior Environmental Clearance for **Stone Quarry** (Opencast Semi-Mechanized Method) in an area of 3.900 hectare for Production capacity of 1,00,000 Cub.M/Per year at Khasara No. 834, 835 of Village Dang Sarkar Tehsil Gohad. District Bhind (M.P.) by Project Proponent (PP) Jwala Sangthan avam Samaj Kalyan Samiti Adhyaksh Shri Ateesh Jatav R/O Ward No.18, Bhind Road, Gohad Chouraha, Tehsil Gohad, District Bhind (M.P.)

This has reference to your application received in DEIAA. Bhind and subsequent letters seeking prior Environmental Clearance for the Stone Quarry under the EIA Notification 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz, the Form 1M, appendix-viii. Mining Plan, EMP and the additional clarifications furnished in response to the observations of the District Level Expert Appraisal committee (DEAC) and District Environment Impact Assessment Authority (DEIAA) constituted by the competent Authority.

- i. There is no National Park/Sanctuary and interstate boundary within 10 Km. radius of Mining Lease Area.
- ii. There is no forest boundary within 250m from the mining site.
- iii. There is no human settlement/Waterbody/School, College building etc. within 500m from mining site.
- iv. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533(E) 14th September 2006.
- v. Based on the information submitted before District Environment Impact Assessment Authority (DEIAA) the case is considered in its 7th meeting on 22.06.2017.

Hence Prior Environmental Clearance is granted for **Stone Quarry** (Opencast Semi-Mechanized Method) in an area of 3.900 hectare for production capacity of 1,00,000 cu.m/ yr at khasra no.834, 835 of Village - Dang Sarkar , Tehsil Gohad, District Bhind (M.P) by

Project Proponent (PP) Jwala Sangthan avam Samaj Kalyan Samiti Adhyaksh Shri Ateesh Jatav R/O Ward No.18, Bhind Road, Gohad Chouraha, Tehsil Gohad, District Bhind (M.P.) for the lease period subject to the compliance of the following specific conditions as recommended by DEIAA & DEAC and subsequent standard conditions.

Specific Conditions:-

1. PP shall not start mining activity before execution of lease agreement.
2. The depth of the pit shall be as per approved Mining Plan.
3. Production of stone as per Mining Plan with quantity not exceeding 1,00,000 cu.m./yr.
4. The amount towards reclamation of the pit and land in Mining Lease Area shall be carried out through the mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
5. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to DEAC & DEIAA.
6. Transportation of material shall be done in covered vehicles.
7. Necessary consents shall be obtained From MPPCB and the air/water pollution control measures have to be installed as per the recommendation of MPPCB.
8. Curtaining of site shall be done using appropriate media.
9. The proposed plantation should be carried out along with the mining @45 trees / hectare and PP would maintain the plants for five years including causality replacements . Entire plantation should be carried out in the initial 2-3 years while maintenance and causality replacement be done in subsequent years.
10. Transportation shall not be carried out through forest area.
11. Appropriate activities shall be taken up for social up-liftment of the area. Funds reserved towards the same shall be utilized through Gram Panchayat.
12. PP will take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
13. Expansion or modernization in the project entailing capacity addition with change in process and or technology and any change in product –mix in proposed mining unit shall require a fresh Environment Clearance.

Standard Conditions:-

1. Controlled blasting techniques, as and when requires, shall be carried out in the day time only.
2. Mining will be carried out as per the approved Mining plan. In case of any violation of Mining Plan the Environmental Clearance given by DEIAA will stand cancelled.
3. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.

4. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying further cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.
5. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration.
6. The lease holder shall obtain necessary prior permission of the competent authorities for drawal of requisite quantity of water (surface water and groundwater), if required for the project.
7. Parking of vehicles should not be made on public places.
8. Special measures shall be adopted to prevent the nearby settlements from the impact of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
9. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
10. Trenches/ garland drains shall be constructed at foot of dumps to arrest silt from being carried to water bodies.
11. The project proponent will ensure necessary protection measures around the mine pit. Waste dumps and garland drain.
12. Top soil/solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area.
13. Plantation programme shall be carried out as per EMP, self sustenance of the vegetation should be ensured. No free-felling shall be done in the leased area, except only with the permission from competent authority.
14. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles /fine matters escape during the course of transportation.
15. Project proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
16. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
17. Dispensary facilities for first-aid shall be provided at site.
18. A copy of the environmental clearance shall be submitted by the project proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable, in addition to the relevant officers of the Government.
19. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.

20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, Within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


(Santosh Tiwari)

Member Secretary

(DEIAA Bhind)

Dated: .../07/2017

Endt no/DEIAA/2017/.....

3435

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Member Secretary, State Environment Impact Assessment Authority, Paryavaran Parisar, E-5 Arera Colony, Bhopal, M.P.
3. Director, Geology & Mining, Khanij Bhavan, Arera Hills Bhopal M.P.
4. Commissioner, Chambal Division, Morena M.P.
5. Divisional Forest Officer, District Bhind M.P.
6. District Mining Officer, District, Bhind M.P.


(Santosh Tiwari)

Member Secretary

(DEIAA Bhind)

मान. राष्ट्रीय हरित अधिकरण, मुख्य बेंच, नई दिल्ली के प्रकरण क्र. 38/2020(सीजेड) में पारित आदेश दिनांक 09.07.2020 के अनुपालन में उत्पादन सम्मति शर्तों के पालनार्थ एवं क्षेत्र की परीवेशीय वायु, ध्वनि गुणवत्ता मापन के संबंध में स्थल का संयुक्त निरीक्षण प्रतिवेदन दिनांक 27.08.2020 एवं 30.08.2020

मान. अधिकरण के प्रकरण क्र. 38/2020(सीजेड) के आदेश दिनांक 09.07.2020 के अनुपालन में संयुक्त टीम द्वारा दिनांक 27.08.2020 व 30.08.2020 को ग्राम नाकापुरा, तहसील-गोहद, जिला-भिण्ड स्थित मेसर्स दिलीप बिल्डकॉन लिमिटेड स्टोन बोल्डर माईन सहित क्रेशर का निरीक्षण एवं मॉनिटरिंग कार्य किया गया है। अद्यतन जानकारी निम्नानुसार है :-

- (1) मेसर्स दिलीप बिल्डकॉन लिमिटेड द्वारा मेसर्स ज्वाला संगठन आवाम समाज कल्याण समिति अध्यक्ष श्री अतीस जाटव सर्वे क्रमांक 834, 835, रकवा 3.9 हैक्टेयर, ग्राम डांग सरकार, तहसील-गोहद, जिला-भिण्ड खदान से अनुबंध द्वारा बोल्डर उत्खनन कर क्रेशर संचालित किया जा रहा है। यह खदान जल, वायु अधिनियमों के अंतर्गत बोर्ड से सशर्त सम्मति प्राप्त है, जिसकी वैधता 31.10.2020 तक है। उद्यमी द्वारा उत्पादन सम्मति शर्तों के पालनार्थ खदान फेन्सिंग, पक्का रोड, गारलेण्ड ड्रेन, वाटर कलेक्शन पिट एवं वृक्षारोपण आदि मुख्य प्रबंध किये हैं। स्थल छायाचित्र संलग्न-अ हैं।
- (2) मेसर्स ज्वाला संगठन आवाम समाज कल्याण समिति, अध्यक्ष श्री अतीस जाटव द्वारा जिला स्तरीय पर्यावरण प्रभाव आंकलन प्राधिकरण, भिण्ड से लीज अवधि हेतु कार्यालयीन पत्र क्र. 3434 दिनांक 11.07.2017 के माध्यम से सर्वे क्र. 834, 835 रकवा 3.9 है., ग्राम डांग सरकार, तहसील-गोहद, जिला-भिण्ड स्थित खदान से 100000 घनमीटर/वर्ष उत्खनन हेतु पर्यावरणीय स्वीकृति प्राप्त की गयी है। खदान की लीज अवधि 05.06.2024 तक है। पर्यावरणीय स्वीकृति संलग्न-ब है।
- (3) मेसर्स दिलीप बिल्डकॉन लिमिटेड का ग्राम डांग सरकार अंतर्गत गिद्धी निर्माण कार्य के लिये क्रेशर प्लांट बोर्ड से सम्मति प्राप्त कर संचालित है, जिसकी सम्मति वैधता दिनांक 14.01.2021 तक है। उद्योग में जल, वायु सम्मति शर्तों के पालनार्थ विंड ब्रेकिंग वॉल, पक्की रोड, वाटर स्प्रिंकलर तथा वृक्षारोपण कराया है। डीजी सेट में ध्वनि प्रदूषण नियंत्रण हेतु एक्वास्टिक इनक्लोजर स्थापित है। स्थल छायाचित्र संलग्न-स है।
- (4) टीम द्वारा क्रेशर प्लांट से वायु में हो रहे उत्सर्जन की स्रोत मॉनिटरिंग की है। परिणाम निम्नानुसार प्राप्त हुये हैं :-

Sr. No.	Parameters	Prescribed Standards ($\mu\text{g}/\text{M}^3$)	Down wind direction ($\mu\text{g}/\text{M}^3$)	Up wind direction ($\mu\text{g}/\text{M}^3$)	Contribution of Plant ($\mu\text{g}/\text{M}^3$)	Remark
1	SPM	600	1166.21	622.74	543.47	SPM found within prescribed norms

- (5) टीम द्वारा ग्राम नाका का पुरा, तहसील गोहद, जिला-भिण्ड की परीवेशीय वायु गुणवत्ता का मापन किया है। परिणाम निम्नानुसार प्राप्त हुये हैं :-

Sr. No.	Parameters	Prescribed Standards ($\mu\text{g}/\text{M}^3$)	Atar Singh Banjara House ($\mu\text{g}/\text{M}^3$)	Makhan Banjara House ($\mu\text{g}/\text{M}^3$)	Contribution of Plant ($\mu\text{g}/\text{M}^3$)	Remark
1	RSPM	100	32.22	46.45	-	Result found within prescribed norms
2	SO ₂	80	4.0	3.87	-	
3	NO _x	80	BDL	BDL	-	

- (6) टीम द्वारा दिनांक 27.08.2020 को खदान, क्रेशर सहित ग्राम नाका का पुरा पर दिन के समय परीवेशीय वायु में ध्वनि तीव्रता मापन किया है। परिणाम निम्नानुसार प्राप्त हुये हैं :-

Sr. No.	Place	Zone	Prescribed Norms in dBA	Average Sound Level in dBA	Remark
A. Crusher Area :					
1	North side of boundary wall	Industrial	75	62.8	Result found within prescribed norms
2	South side of boundary wall			64.4	
3	East side of boundary wall			46.8	
4	West side of boundary wall			56.4	
5	Mechanical Work Shop			55.0	
6	Main Gate			56.8	
7	Adom block			51.0	
8	Servent quarter			47.0	
B. Mining Area :					
1	Boundary of Mine	Industrial	75	50.2	Result found within prescribed norms
2	Inside Mining Area			52.8	
C. Village Naka Ka Pura					
1	Shri Makhan Banjara House	Residential	55	48.4	Result found within prescribed norms
2	Shri Avtar Banjara House			42.3	

टीम द्वारा वायु, ध्वनि मॉनिटरिंग के दौरान लिये गये फोटोग्राफ संलग्न-द हैं।

अभिमत :- मेसर्स दिलीप बिल्डकॉन लिमिटेड, ग्राम-डांग सरकार, तहसील-गोहद, जिला-भिण्ड द्वारा खदान, क्रेशर बोर्ड से जल, वायु अधिनियमों के अंतर्गत सम्मति प्राप्त कर संचालित हैं, में वायु प्रदूषण नियंत्रण हेतु प्रबंध स्थापित होना मिले हैं। क्षेत्र में परीवेशीय वायु गुणवत्ता निर्धारित मानकों में है। ग्राम नाका का पुरा, बंजारा पुरा में भी परीवेशीय वायु में आरएसपीएम-10 की सांद्रता निर्धारित मानकों में है। ग्राम तथा खदान, क्रेशर क्षेत्र में ध्वनि तीव्रता निर्धारित मानकों में है। शिकायत में वर्णित घटनार्यें टीम को मौके पर होना नहीं मिली हैं। मान. अधिकरण के उक्त आदेश के पालन में रिपोर्ट प्रेषित है।



(डी. के. शर्मा)

कनि. वैज्ञानिक

म. प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर



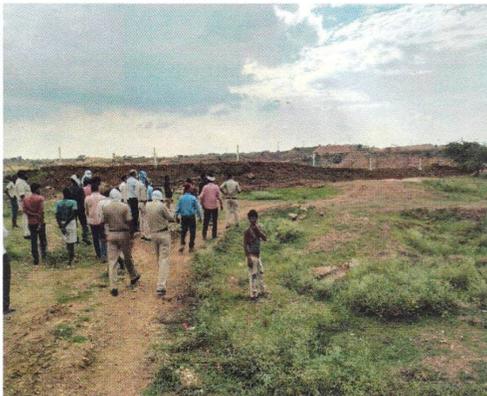
(आर. के. रोहिताश)

कार्यपालन यंत्री

म. प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर

M/S JWALA SANGTHAN AWAM SAMAJ KALYAN SAMITI, VILL. DANG SARKAR, TAH. GOHAD, DIST. BHIND

VIEW OF MINE





(डी. के. शर्मा)

कनि. वैज्ञानिक

म. प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर

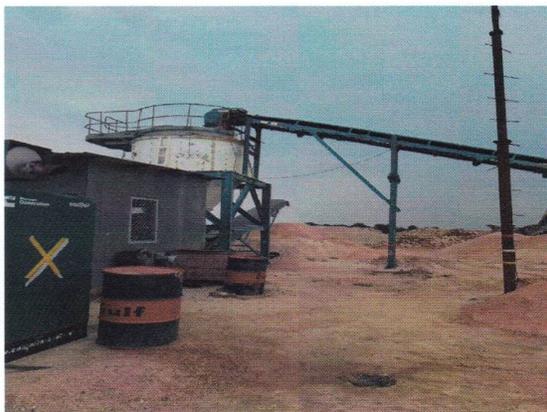
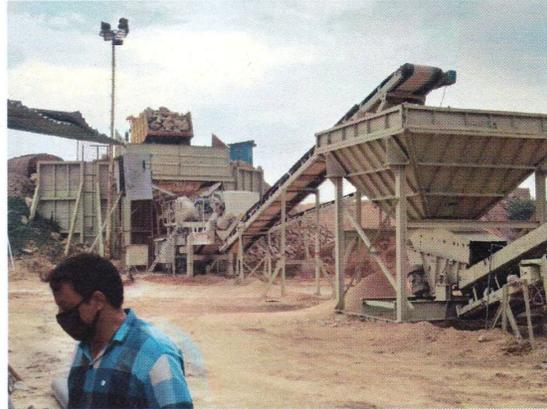
(आर. के. रोहिताश)

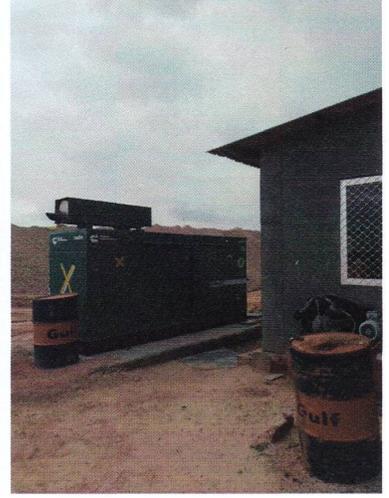
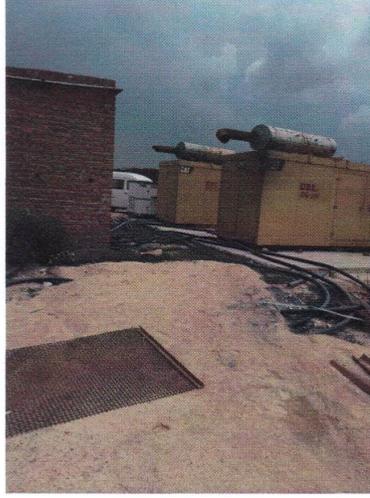
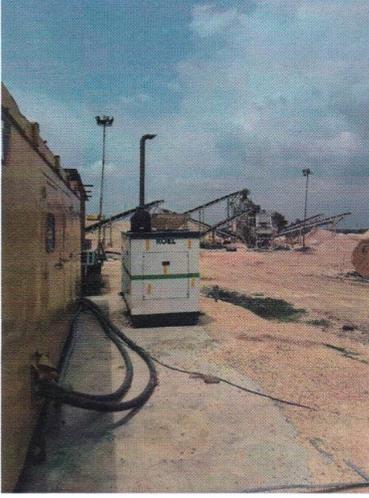
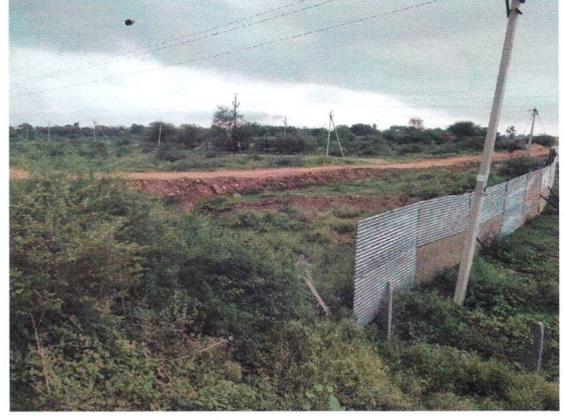
कार्यपालन यंत्री

म. प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर

M/S DILIP BUILDCON LIMITED, VILL. DANG SARKAR, TAH. GOHAD, DIST. BHIND

VIEW OF CRUSHER PLANT





(डी. के. शर्मा)

कनि. वैज्ञानिक

म. प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर

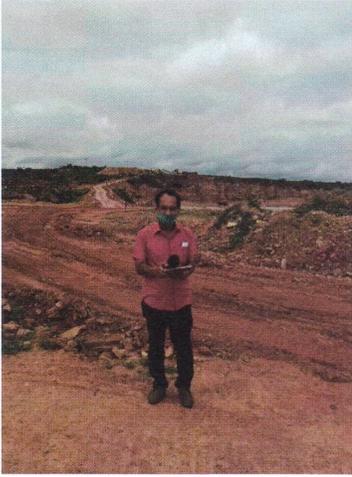
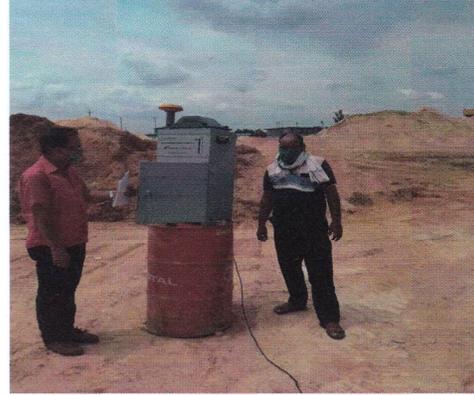
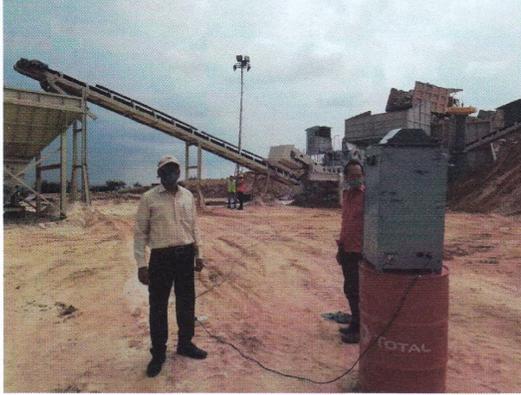
(आर. के. रोहिताश)

कार्यपालन यंत्री

म. प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर

M/S DILIP BUILDCON LIMITED, VILL. DANG SARKAR, TAH. GOHAD, DIST. BHIND

VIEW OF AMBIENT AIR QUALITY MONITORING OF STONE CRUSHER



VIEW OF SOUND MONITORING

VIEW OF AMBIENT AIR QUALITY
MONITORING OF VILLAGE NAKA PURA

(डी. के. शर्मा)

कनि. वैज्ञानिक

म. प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर

(आर. के. रोहिताश)

कार्यपालन यंत्री

म. प्र. प्रदूषण नियंत्रण बोर्ड, ग्वालियर



कार्यालय खण्ड चिकित्सा अधिकारी सामुदायिक स्वास्थ्य केन्द्र, गोहद
जिला, भिण्ड म० प्र०

कमांक/स्वा०/2020/

1498-99
27/8/20
आवक
सामुदायिक स्वास्थ्य केन्द्र गोहद

दिनांक/

4645

प्रति,

मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी

जिला भिण्ड म.प्र.

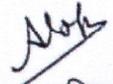
विषय :- माननीय राष्ट्रीय हरित अधिकरण भोपाल बैच के प्रकरण कमांक 38/2020 में पारित निर्णय दिनांक 9/7/2020 के पालन में स्वास्थ्य कैंप आयोजित करने के संबंध में।

संदर्भ :- कार्यालय जिला क्षय अधिकारी जिला भिण्ड के पत्र कमांक/न्याया./2020/4459 भिण्ड दिनांक 21/08/2020.

उपरोक्त विषयन्तर्गत एवं संदर्भित पत्र के परिपालन में आज दिनांक 27/08/2020 का ग्राम नाके का पुरा में स्वास्थ्य परिक्षण शिविर का आयोजन किया गया। उक्त ग्राम की कुल जनसंख्या 313 है शिविर में 18 बच्चों का स्वास्थ्य परिक्षण किया गया जिसमें दो बच्चों कुपोषित पाये गये जिन्हे पोषण पुनर्वास केन्द्र गोहद में भर्ती हेतु रेफर किया गया है ग्रामवासियों के परिक्षण उपरान्त पाया गया कि कुछ ग्राम वासियों को हल्का खांसी झुकाम पाया गया जिनको परिक्षण उपरान्त दवा का वितरण किया गया एवं एक्स-रे, बलगम की जाँच हेतु क्षय विभाग सामुदायिक स्वास्थ्य केन्द्र, गोहद रेफर किया गया। परिक्षण दल में जिला क्षय अधिकारी डा० असदीप शाक्य, डा० आलोक शर्मा, बीएमओ गोहद, लेब टेक्निशियन शाबिर कुरैशी, डीईओ अबनीश देपुरिया, श्री अरूण भदौरिया एवं श्री रजेन्द्र अरेले उक्त शिविर में उपस्थित रहे।

ग्रामवासियों द्वारा खदान पर बारूद के विस्फोट के समय धूल उड़ने तथा विस्फोटक सामग्री की दुर्गंध आने की शिकायात की गई। शिविर के समय खदान तथा केसर पर कोई ब्लास्ट नहीं हो रहा था और न ही खदान तथा केसर से धूल उड़ती दिख रही थी ग्राम वासियों द्वारा बताया गया कि विगत एक वर्ष में ग्राम में किसी भी व्यक्ति की सांस एवं फेफड़े से सम्बंधित बिमारी से मृत्यु नहीं हुई है जिसका पंचनाम पत्र के साथ सलग्न है।

आवश्यक कार्यवाही हेतु सादर प्रेषित।


खण्ड चिकित्सा अधिकारी
सामुदायिक स्वास्थ्य केन्द्र, गोहद
जिला भिण्ड म. प्र.

प्रतिलिपि :-

प्रशासकीय सेवा / पंचनामा

प्रशासकीय सेवा जस्ता है कि जमा नारे के पुरा में विगत
१३ वर्ष में बांसा का सुफुडो से संबंधित बीमारी से किसी
को सुख्य नहीं हुई है। जमा नारे के पुरा की जानकारी
दा-उ है। जमा में हुए स्वास्थ्य परीक्षण विविध दिनांक

२०१४/१० की ५ व्यक्तियों बांसा लेने में क्लमी लक्ष्मीक
रमा सुशाम व्योली की रिपोर्ट पाई गई। जिनका

परीक्षण उपरांत इस निष्कर्ष की गई। (किं व-कय एवं स्थिति जांच हेतु
निर्दिष्ट किया गया।

स्वास्थ्य परीक्षण विविध में १४ व्यक्तियों का परीक्षण किया

गया, जिनमें से ०८ व्यक्तियों को NRC जोड़ में प्रती करने

हेतु निर्दिष्ट किया गया।

१. आउथरिड वजारा

२. गोपा ल

नेपाल सरकार

३. होतमशिवजारा

@Sharma

सुरेश बजारा

कपतीन

बबली

~~_____~~

अतरवि

अनीन

राबर

विश्व (निर्देशक)